

In the National Company Law Tribunal, Jaipur

Appeal No. 579/252(1)/ND/2018
TA No. 65/2018

UNDER SECTION 252(3) OF IBC

In the matter of:

M/s. Mertiline Learners Pcv. Ltd. Applicant/Petitioners

VS.

ROCRespondent

Order delivered on 07.09.2018

Coram: Shri R. Varadharajan, Member (Judicial)

For Petitioner (s) : NPS Chawla, Adv.
Kartikeya Sharma, Adv.

For Respondent(s) : Dr. Amol Vyas, Adv.

ORDER

Learned counsel for the appellant is present and learned Deputy Registrar of Companies is also present. From the record of this Tribunal it is seen that additional affidavit has been filed seeking for filing additional documents vide Dairy No. 287/2018 dated 06.09.2018. Since the reply of the ROC has been filed prior to the filing of the additional affidavit by the appellant, let, ROC title its response to this additional document which has been filed by the appellant, if any and for this purpose ten days' time is granted.

Further at the request of learned counsel for the appellant, even though income tax has already been served in order to comply with the procedure as



normally required to be done upon the directions of this Tribunal additionally notice may be ordered to the office of income tax namely the concerned jurisdiction office, where the assessment file of the appellant is pending to be taken by the appellant. Let notice be given within a period of one week from today. Post the matter on 27.09.2018.

Sd -

(R. Varadharajan)
Member (Judicial)